

1	2	3
19.	Uttar Pradesh	26125.35
20.	Uttarakhand	10649.11
21.	West Bengal	10214.80
22.	Arunachal Pradesh	58636.13
23.	Assam	317215.39
24.	Manipur	2213.82
25.	Meghalaya	9850.52
26.	Mizoram	9457.23
27.	Nagaland	2479.96
28.	Sikkim	2817.21
29.	Tripura	6.77
30.	Andaman and Nicobar Islands	3,887.72
31.	Chandigarh	14.00
32.	Dadra and Nagar Haveli	0.08
33.	Daman and Diu	87.83
34.	Lakshadweep	Nil
35.	Delhi	361.62
36.	Puducherry	Nil

#### **Implementation of National Clean Air Programme**

1183. SHRI SANJAY SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the National Clean Air Programme (NCAP) has not been notified under the Environment (Protection) Act, 1986 or The Air (Prevention and Control) Act, 1981; and

(b) if so, the manner in which Government will ensure strict implementation of the programme as the targets are not legally binding on any authority or polluters?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Central Government launched National Clean Air Programme (NCAP) as a long-term, time-bound, national level strategy aiming to reduce PM<sub>10</sub> and PM<sub>2.5</sub> concentrations by 20% to 30% by 2024 keeping 2017 as the base year for the comparison of concentration.

City specific action plans have been prepared for ground implementation in all non-attainment cities. Steering, Monitoring and Implementation Committees have been constituted at central level and state level for overall guidance, policy formulation and implementation of NCAP. CPCB is assisting the State Governments in formulation, implementation and monitoring of the city specific action plans.

**Strategic initiative to deal with air and  
water pollution**

†1184. SHRI RAM NATH THAKUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has recently launched any strategic initiative to deal with water and air pollution;
- (b) if so, the details thereof; and
- (c) the strategy prepared by Government to prevent the air pollution in view of the fact that a large number of people are suffering from respiratory diseases every year?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Central Government has taken a number of regulatory measures for prevention, control and abatement of air pollution. A Comprehensive Air Plan (CAP) for Delhi and NCR has been developed identifying the timelines and implementing agencies for actions delineated. The Central Government has notified a Graded Response Action Plan (GRAP) for Delhi and NCR for different levels of pollution. The nature, scope and rigor of measures to be taken are linked to levels of pollution *viz.* severe + or emergency, severe, very poor, moderate to poor and moderate, after due consideration by authorities concerned.

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†Original notice of the question was received in Hindi.